

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

O.A.: - 05 OF 2025

IN THE MATTER OF:-

Kartar Singh and anotherApplicants

Versus

Govt. of NCT of Delhi and others ... Respondents

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No. 05/2025

Filed by

Ravinder Yadav

Date:-09.12.2025

(Applicant No.-2)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

O.A.: - 05 OF 2025

IN THE MATTER OF:-

Kartar Singh and anotherApplicants

Versus

Govt. of NCT of Delhi and others ... Respondents

REJOINDER AFFIDAVIT ON THE BEHALF OF APPLICANT IN COMPLIANCE OF ORDER DATED-14.11.2025

I, Ravinder Yadav, S/o Sh. Sunder Lal, aged about 50 years, R/o H.No. 12, West Krishana Vihar, Najafgarh, New Delhi-110043, do hereby solemnly affirm and state as under:-

1. That I am the Applicant no.-2 in the above-mentioned matter and are fully conversant with the facts and circumstances of the case. I am competent to swear this rejoinder affidavit for proper adjudication of the issues involved.

2. **Johar / Wetland Details as per Khatoni No. 240**

That as per Khatoni No. 240, the following Khasra numbers comprise the Johar/wetland lands situated at two different locations:

A. At Najafgarh-Bahadurgarh Road (near DTC Terminal):

Khasra Nos. 12/11, 12/12, 12/19

B. Near Govt. senior secondary School, Najafgarh (Delhi Gate):

Khasra Nos. 23/5/1, 23/13/2, 23/1.

The details of measurement of land in Delhi are as under:-

Ravinder Yadav



Unit		Conversion
1 Acre	=	4 Bigha 16 Biswa = 96 Biswas(4840 Square yards)
1 Bigha	=	20 biswas
1 Biswa	=	50 Square yards
1 Gatta	=	8.25 feet

Details of land "johar" at Bahadurgarh road (near DTC terminal) is as under:-

Khasra no.	Area
12/11	6 bigha-5 biswa =125 Biswas
12/12	8 Bigha-12 Biswa=172 biswas
12/19	4bigha-3Biswa=83 Biswas
Total Area of pond in Biswa	125+172+83 = 380 Biswas = 380x50 =19000 Square yard= 3.92 Acres

The details of land as per demarcation is as under:-

Khasra nos.	DTC in Sq. Yard	POND in Sq. Yard	Others in Sq. Yard	Road in Sq. Yard	Total Area
8	00	32.74	0	0	32.74
9	00	13.49	0	0	13.49
10	00	53.49	0	0	53.49
11	5778.87	655.95	258.11	0	6692.93
12	1207.64	7222.10	211.60	0	8641.34
13	00	205.62	2858.75	0	3064.37
18/1	00	00	1422.01	108.84	1530.85

Ravinder Yadav



18/2	00	00	3251.14	0	3251.14
19	3070.15	368.29	621.24	269.40	4329.08
Total area	10056.66	8551.68	8622.85	378.24	27609.43

DTC has encroached: $5778.87+1207.64+3070.15 = 10056.66$
Sq. Yards = **2.07 Acres**

3. **Area of johar/water body near senior secondary school, Najafgarh:-**

Khasra no.	Area
23/5/1	6 bigha-9 biswa =129 Biswas
23/13/2	1 Bigha-16 Biswa=36 biswas
23/23/1	2bigha-0Biswa=40 Biswas
Total Area of pond in Biswa	$129+36+40 = 205$ Biswas = $205 \times 50 = 10250$ Square yard= 2.11 Acres

**Total land of Khatoni no.-240 is $19000+10250=29250$
Sq. Yards=6.04 Acres**

4. **False Information by MCD in Affidavit dated 18.08.2025**
That in reply affidavit dated-18.08.2025, MCD (respondent No.-3) filed in paragraph no.-4 that on 31.05.2016 DDA handed over the land as Johar measuring area of 1.36 Acre. And in Annexure R-3(3) (PDF page-282) provided the details of 31 water bodies. At serial nos. 7 and 8 MCD provide the area of Khasra nos.-12/11, 12/12, 12/19 and 23/5/1, 23/13/2, 23/23/1 respectively. **The details of land is reproduced as under:-**

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S. no.	Name of Scheme	MCD record Area in Acres in	Number of park		Year	Total Area in Acres as per Khatoni no.-240
7.	M/o Water body near DTC terminal, Najafgarh	1.36	1	SDMC	2016	3.92
8.	M/o Water Body Senior Secondary School at Najafgarh	1.03	1	SDMC	2016	2.11

Thus, MCD shows only 2.39 Acres, whereas actual area as per Khatoni is 6.04 Acres.

Therefore, 3.65 Acres of water body land is encroached, but suppressed in the affidavit. MCD has filed a false and misleading affidavit before this Hon'ble Tribunal.

5. **False Information by DDA in Affidavit dated 03.07.2025**

DDA (respondent no.-4) reiterates the same false area of 1.36 Acres in their affidavit dated-03.07.2025 in paragraph no.-5 (PDF page-180 and Annexure R-4 page no.-186), contrary to Khatoni No. 240. Thus, DDA and MCD have jointly submitted incorrect and misleading information.

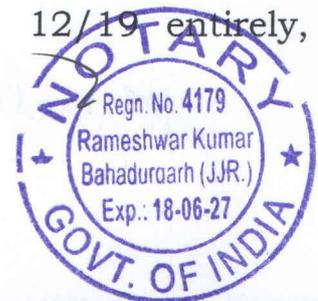
6. **Misleading Data Uploaded by Wetland Authority (Respondent No. 1)**

Respondent No. 1 has uploaded misleading details of wetlands at website: <https://dpgs.delhi.gov.in>

Respondent No. 4 (DTC) also relies on the same incorrect data in its affidavit dated 22.07.2025 (para 7, PDF page. 202).

The wetlands listed exclude Khasra No. 12/19 entirely, although it is part of Khatoni No. 240.

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The entries are contrary to the revenue records.

It is also submitted that in EA-16/2019 (Najafgarh Jheel), the wetland area of 2,530 ha is wrongly recorded and now proposed as only 75 Acres, which is agricultural land belonging to farmers.

Twelve farmers have filed objections in EA-16/2019.

The paragraph no.-7 is reproduce as under:-

As per the information available on the website of Wetland Authority of Delhi <https://dpgs.delhi.gov.in>. following are the wetlands in Najafgarh:

Wetland Name	Geographical Coordinates	Area (Ha)	Khasra No/Areas	Land Owners hip
Najafgarh F/74	28°36'56.322"N 76°58'38.945"E	1.086 (2.68 Acres)	12/11/(6-5), 12/12(8-12)	SDMC
Najafgarh F/77	28°36'32.948"N 76°59'8.932"E	0.267 (0.659 Acre)	23/23/1(2-0)	SDMC
Najafgarh F/75	28°36'38.635"N 76°59'12.334"E	0.923 (2.28 Acre)	23/5/1(6-9)	DDA
Najafgarh F/76	28°36'35.559"N 76°59'8.991"E	0.254 (0.627 Acre)	23/13/2(1-16)	DDA
Najafgarh Jheel	28°31'3.64"N 76°55'18.39"E	2530 (6251.76 Acres)	—	BDO

As is evident from the above, the notified wetlands are either under the ownership of DDA or SDMC or BDO. The Najafgarh Bus Terminal

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is not of the notified wetlands. Copy of the notified wetlands list as available on <https://dpgs.delhi.gov.in> is annexed as Annexure R5/5.

7. **Contradictions Regarding Allotment of Khasra Nos. 12/11, 12/12, 12/19**

Respondent No. 4 (DDA), in para 8 of affidavit dated 13.11.2025 (PDF page- 293), states that Khasra Nos. 12/11, 12/12, 12/19 were allotted to DTC on 01.04.1998.

However:

- DMRC states (PDF page- 155) that 7,851.59 sq. m. is on lease to DTC.
- DTC never paid ₹67,21,464/- to DDA.
- On 04.05.2001, DTC took forcible possession (PDF page- 208).

Annexure A-5 is only a proposal, not an allotment letter.

8. **Non-disclosure of Cellular Towers and Illegal Construction**

There are two cellular towers situated in Khatoni No. 240, but respondents have concealed their present status.

Further, a three-storey commercial building exists in Khasra Nos. 12/11, 12/12, 12/19, but respondents have deliberately suppressed these facts.

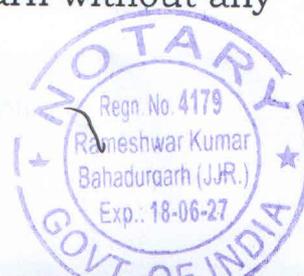
9. **Illegal Transplantation & Damage to Trees**

The Tree Inspector recommended transplantation of 39 fully grown trees from Khasra No. 12/19 at the request of DMRC (PDF pp. 157-163), in violation of conditions (viii) and (x) of the DDA Proposal dated 01.04.1998.

Respondent No. 8 has damaged 13 trees, as per Respondent No. 7's reply dated 28.02.2025 (PDF page. 77-78).

Tree removal and damage continue in Najafgarh without any action from the Forest Department.

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Applicant No. 2 filed complaints through PGMS portal:

- 2024034100 dated 13.04.2024
- 2024087002 dated 12.10.2024

but the trees have been allowed to dry and die.

Copies of complaints, ATRs and GPS enabled photographs of pipal trees taken on 27.11.2025 are annexed as

ANNEXURE A-14

10. **MCD's False Affidavit in O.A. 633/2024 case titled, "News item titled, "The curious case of Delhi's disappearing water bodies" appearing in The Hindu dated-25.04.2024 Vs. Municipal Corporation of Delhi" titled**

In affidavit dated 25.09.2025, MCD stated that:

- there is no encroachment on water bodies in Najafgarh.
- only two Khasra numbers (12/11, 12/12 Khatoni no.-240) are water bodies in this affidavit

This contradicts revenue records and the present case. Thus, MCD has misled not only this Tribunal but other judicial forums.

Copy of the false affidavit dated-25.09.2025 filed by MCD in OA-633/2024 case titled, "News item titled, "The curious case of Delhi's disappearing water bodies" appearing in The Hindu dated-25.04.2024 Vs. Municipal Corporation of Delhi" is attached herewith as **Annexure A-15**

11. **Past False Affidavits in M.A.-671/2014 & O.A. 94/2014 case titles, " Ravinder Yadav Vs, GNCTD and Ors."**

Applicant No. 2 was the applicant in M.A.-671/2014 in O.A. 94/2014. MCD filed false affidavits and false ATRs, claiming that it sealed 17 properties on Khaira Road on 18.05.2015.

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Applicant No. 2 filed Misc. Case 22264/2020 case titled, “Ravinder Yadav Vs. SHO” before Dwarka Court seeking registration of FIR against MCD officials, but the complaint was dismissed on jurisdictional grounds.

MCD officials continue to submit false ATRs and affidavits before courts.

Copies of order dated-20.03.2015 passed in MA-671/2014 in OA-94/2014 by this tribunal, letter dated-26.05.2016 & 06.06.2015 issued by MCD officials, PGMS complaint dated-14.05.2015 and its reply and final order dated-15.09.2020 passed by Dwarka court in MISC Case No.-22264/2020 are annexed as **ANNEXURE A-16**

12. **Manipulation Regarding 87 Vegetable Vendors (Jharoda Stand)**

In 2020, MCD provided a list of 87 vegetable vendors to SDM, Najafgarh, and on that basis, the vendors were shifted to the Anaj Mandi parking area.

Despite CIC directions, MCD, SDM, and Delhi Police have refused to provide the list.

The matter is pending before the Hon'ble Delhi High Court in W.P.(C.) 14662/2023 – “Ravinder Yadav vs. PIO & Ors.”

On 26.09.2025, the Hon'ble Court directed SDM Najafgarh to file an affidavit within three weeks, but no affidavit has been filed.

Hence, the respondents are manipulating facts and showing disregard for judicial proceedings.

Copy of order dated-26.09.2025 passed in WPC-14662/2023 is annexed as **ANNEXURE A-17**

Ravinder Yadav

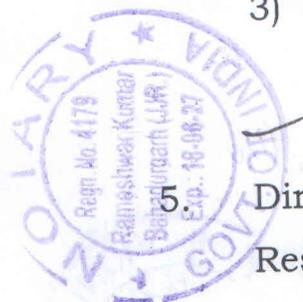


PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. Direct Respondent Nos. 1 to 4 (Wetland Authority of Delhi, MCD, DDA, DTC) to correct the wetland/water body records of Khatoni No. 240 and restore the actual area measuring 6.04 Acres, as per revenue records.
2. Direct removal of all encroachments, including commercial constructions, illegal occupation by DTC, private persons, cellular towers installations, and any other unauthorized structures from:
 - 1) Khasra Nos. 12/11, 12/12, 12/19, and
 - 2) Khasra Nos. 23/5/1, 23/13/2, 23/23/1.
3. Direct initiation of appropriate action against respondents who filed false, misleading, or contradictory affidavits, including Respondent Nos. 3 and 4 (MCD & DDA), under the provisions of the NGT Act and any other applicable law.
4. Direct the Forest Department/Respondent No. 7 to take immediate action regarding:
 - 1) illegal tree cutting, drying, and damage,
 - 2) illegal transplantation permission granted for 39 trees, and
 - 3) damage to 13 trees by Respondent No. 8, and further restore/replant trees in accordance with law.
5. Direct Respondent No. 1 (Wetland Authority) and Respondent No. 4 (DTC) to immediately rectify the inaccurate data uploaded on the Delhi Wetland Authority

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website and ensure it reflects correct khasra-wise details of wetlands in Najafgarh.

6. **Direct an independent joint inspection by Revenue deptt. Wetland Authority, Forest Department, and MCD to ascertain:**
 - (a) the actual boundaries of the Johar/water bodies,
 - (b) extent of encroachments, and
 - (c) environmental damage caused.
7. Direct the constitution of a monitoring committee to supervise restoration, demarcation, fencing, and protection of the Johar/wetlands of Khatoni No. 240.
8. Direct Respondent No. 7 and other authorities to act on complaints filed by Applicant No. 2 regarding illegal tree damage (Complaint Nos. 2024034100 and 2024087002) and submit an Action Taken Report before this Hon'ble Tribunal.
9. Pass any other or further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice, equity, and protection of the environment.

Ravinder Yadav
Deponent

Verification: -

I, Ravinder Yadav, S/o Sh. Sunder Lal, aged about 50 years, R/o H.No. 12, West Krishana Vihar, Najafgarh, New Delhi-110043, do hereby verify that the contents of paragraphs 1 to 12 are true to our personal and legal knowledge and I have not suppressed any material fact.

Date:-09.12.2025

Place:- Bahadurgarh

Ravinder Yadav
Deponent

ATTESTED
9.12.2025
Rameshwar Kumar
M.A.L.L.B. (Advocate)
NOTARY PUBLIC
Bahadurgarh (Jhajar)



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Public Grievance Monitoring System



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Government of NCT of Delhi



NATIONAL INFORMATICS CENTRE
PUBLIC SERVICE DELIVERY PROFESSIONAL

Home

Grievance Status

* Enter Grievance Number

2024034100

Mobile No.

9015367210

OR E-Mail ID.

Submit

Grievance No	2024034100 	Date of Grievance	13/04/2024
Complainant Name	Ravinder Yadav	Contact Nos.	(LandLine),9015367210(Mobile)
Category	Online Entry by Citizen ::		
Complainant Address	12, WEST KRISHANA VIHAR, NAJAFGARH		
E-Mail ID	kosliaravi@gmail.com		
Grievance Details	In reference to the letter no.-F.No. 4(469)/CF/Store/HQ/Advertisement/2012-13/ part file/4756-80 dated-24.06.2019 issued by Department of Forest & wildlife, A-Block, 2nd floor, Vikas Bhawan, I. P. Estate, New Delhi-110002 and order dated-12.03.2014 passed in O.A.-82 of 2013 by Hon'ble NGT, Delhi for de-concretization around the trees, I want to inform you that Two piple trees near Shiv Mandir at Najafgarh- Jharoda road have been concretized up to 2-3 feet by constructing the walls. I am sharing the photos of these trees with location. So, you are requested take necessary steps to de-concretize the surrounding of these two trees within one metre of the trees.		
Grievance Site Address	Near Shiv Mandir Najafgarh- Jharoda road.		

S.No.	Department	Locality	Action Taken	Status	Contact Details	Citizen Feedback
1	FORESTS AND WILDLIFE	NAJAFGARH	02/05/2024 Inspection has been done. A case will be booked under DPTA 1994 	Disposed	Amit Gemawat IFS DCF WEST	-- :: -- :

2	FORESTS AND WILDLIFE	NAJAFGARH	--	Forwarded	23361876 dcfwest.gnctd@gov.in Shyam Sundar Kandpal, IFS APCCF and HOD 23370679 pccf-gnctd@delhi.gov.in	-- :: -- :
Enter/View Complainant's Remarks						
Please do not use the special character(~, ` , !, \$, ^, *, {, }, [,], , <, >, ", --) for entry (Description may also be entered using any Unicode compliant Hindi font.)						
S.No.	Entry Date	Citizen Remarks			Upload Document	
1	16/05/2024	This complaint is for 2 trees but Mr. Dalal filed inspection report of only one tree.			----	
2	30/09/2024	No action has been taken till now. Trees has not deconcretized.			----	
3	12/10/2024	No action has been taken till now but complaint is closed.			----	
						Add

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DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No- 011 23361879 Email: dcfwestgnetd@nic.in

Dated: 30/04/24

INSPECTION REPORT

This is to inform you that I Rohit Dalal (Name of Inspection Officer), inspected the below mentioned area as per information received from Offence Cell related to the offence committed under DPTA 1994.

1	Name of Inspection Officer	Rohit Dalal
2	Date of Inspection	30/04/24
3	Time of Inspection	11:42 AM
3	Location of Offence	Lat: Saraswati Kunj, Gang Royal Bakery, Tharada
4	Geo-Coordinates of the Offence Location	Lat: 28.630429° Long: 76.965590°
5	Type of Offence	Concentration of 1 Peepal
6	No. of Trees Damaged	1
7	Colour Photographs of Damaged Trees with Geo-Coordinates	Attached
8	Alleged Offender Name & Address (Individual)	Mr. Harkesh Add:- Royal Bakery & Restaurant, Bengali Colony, Main Tharada Road, Najafgarh; ND-43
9	Alleged Offender Name (Civic Department) *To whom notice under DPTA 1994 may be issued for investigation of this case	Mr. Ashish Gupta, Executive Engineer (PWD) Add:- Under Dabri flyover, Near Janki Cinema, Pandhra Road, New Delhi-45 Mob:- 9466239534

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10	Name of the Complainant & Address, (If Any)	<p>Mr. Ravinder Yadav. Add:- 12, Near Krishna Mandir, Vihar, Najafgarh Ph No - 9015367210</p>
11	Statement of Witness, (If Any)	<p>_____</p>
12	Description of Site Visit	<p>At the offence site I met Mr. Harkesh owner of bakery who told that PWD staff had concretized the Peepal tree in front of their Shop which is an offence under DPTA 1994.</p>



Inspection Officer
 West Forest Division

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o/c



GOVT. OF N.C.T. OF DELHI
 DEPARTMENT OF FORESTS & WILDLIFE
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
 WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-110060
 E-Mail: dcfwest.gnctd@gov.in

F.2 (304)/DCF (W)/Tree Offence/ID-21/2024-25/ 8|21-22

Dated: 13/12/2024

To,
 The Executive Engineer PWD
 South West Road Division
 Under Dabri Flyover, Near Janak Cinema, New Delhi-110045

Subject: - Submission of non-compliance report.

Ref: - F.2 (304)/DCF (W)/Tree Offence/ID-21/2024-25/3716-17 dated: 16.07.2024

Sir,

This letter is in reference to the concretization of the trees at Shiv Mandir, opposite Navyug school, Jharoda Kalan, New Delhi-110043 and at Saraswati Kunj, Royal Bakery, Jharoda Kalan, New Delhi-110043.

You were directed to de-concretized the same and submit the compliance report in the office of Deputy Conservator of Forest West Forest Division, GNCTD within 02 weeks vide order dated 16.07.2024.

The said time period has been lapsed hence you are hereby directed to submit the compliance report within 07 days from issuance of this letter, failure of which necessary action will be taken against you as per the Delhi Preservation of Trees Act, 1994.

Sh. Rohit Dalal
 13/12/24
 TREE OFFICER
 WEST FOREST DIVISION

Copy to:

1. Sh. Rohit Dalal (Forest Guard), WFD, Mandir Lane Mandir Marg, New Delhi-110060.

Sh. Rohit Dalal
 13/12/24
 TREE OFFICER
 WEST FOREST DIVISION

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Public Grievance Monitoring System



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Government of NCT of Delhi



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PUBLIC SERVICE DELIVERY PROFESSIONAL

Home

Grievance Status

* Enter Grievance Number

2024103746

Mobile No.

9015367210

OR E-Mail ID.

Submit

Grievance No	2024103746 	Date of Grievance	16/12/2024
Complainant Name	Ravinder Yadav	Contact Nos.	(LandLine),9015367210(Mobile)
Category	Online Entry by Citizen ::		
Complainant Address	Shin Mandir/Post office Jharoda Kalan/CNG pump, Najafgarh-Bahadurgarh road		
E-Mail ID			
Grievance Details	Trees are being cutting at Jharoda road in front of Jharoda Kalan post office/CNG pump(najafgarh- Bahadurgarh road). I contact all possible numbers of forest deptt. on 16.12.2024 but all went in vain. Photos of tree and dial numbers are attached.		
Grievance Site Address	Shin Mandir/Post office Jharoda Kalan/CNG pump, Najafgarh-Bahadurgarh road		

S.No.	Department	Locality	Action Taken	Status	Contact Details	Citizen Feedback
1	FORESTS AND WILDLIFE	NAJAFGARH	13/02/2025 Inspection has been done. A case has been booked under DPTA 1994. 	Disposed	Amit Gemawat IFS DCF WEST 23361876 dcfwest.gnctd@gov.in	-- :: -- :
2	FORESTS AND WILDLIFE	NAJAFGARH	--	Forwarded	Shyam Sundar Kandpal, IFS	-- :: -- :

				APCCF and HOD 23370679 pccf-gnctd@delhi.gov.in
Enter/View Complainant's Remarks				
Please do not use the special character(~, ` , !, \$, ^, *, {, }, [,], , <, >, ", --) for entry (Description may also be entered using any Unicode compliant Hindi font.)				
S.No.	Entry Date	Citizen Remarks	Upload Document	
1	19/01/2025	No action has been taken till now.	----	
				Add

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 GOVT. OF NCT OF DELHI
 DEPARTMENT OF FOREST & WILDLIFE
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
 WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
 Tel No- 011 23361879 Email: dcfwestgncfd@nic.in

Dated: 16/01/25

INSPECTION REPORT

This is to inform you that I Rohit Dalal (Name of Inspection Officer), inspected the below mentioned area as per information received from Grievance Cell 2024/03746 (PGMS/ Green Helpline/ E-Forest/ Email/ Other mode) related to the offence committed under DPTA, 1994.

1.	Name of Inspection Officer	Rohit Dalal
2.	Date of Inspection	16/01/25
3.	Time of Inspection	10:01 AM
4.	Location of Offence	Jharoda Road, Najafgarh, ND-43
5.	Geo-Coordinates of the Offence Location	Lat - 28.635675° Long 76.96253°
6.	Type of Offence	Burning of 7 trees, 2 trees lighting
7.	No. of Trees Damaged	5+2
8.	Colour Photographs of Damaged Trees with Geo-Coordinates	Attached
9.	Alleged Offender Name & Address (Individual)	
10.	Alleged Offender Name (Civic Department) *To whom notice under DPTA 1994 may be issued for investigation of this case	Executive Engineer Office, South-West Road to Under Dabri flyover, Dabri, Jandapuri, New Delhi - 110045.



11.	Name of the Complainant & Address (If Any)	<p style="text-align: center;">337</p> <p>Mr. Ravinder Yadav. Add - Kali Piau, Sharada Road, Najafgarh - 43 Ph No - 9015367210</p>
12.	Statement of Witness (If Any)	
13.	Description of Site Visit	
<p>On the site trees were pruned by PWD on main Road an one tree was damaged by Unknown vehicle Near CN or Pump, 2 trees were Covered by light and 5 has been pruned which is an offence under PPTA, 1994.</p>		


 16/01/25
 Inspection Officer
 West Forest Division

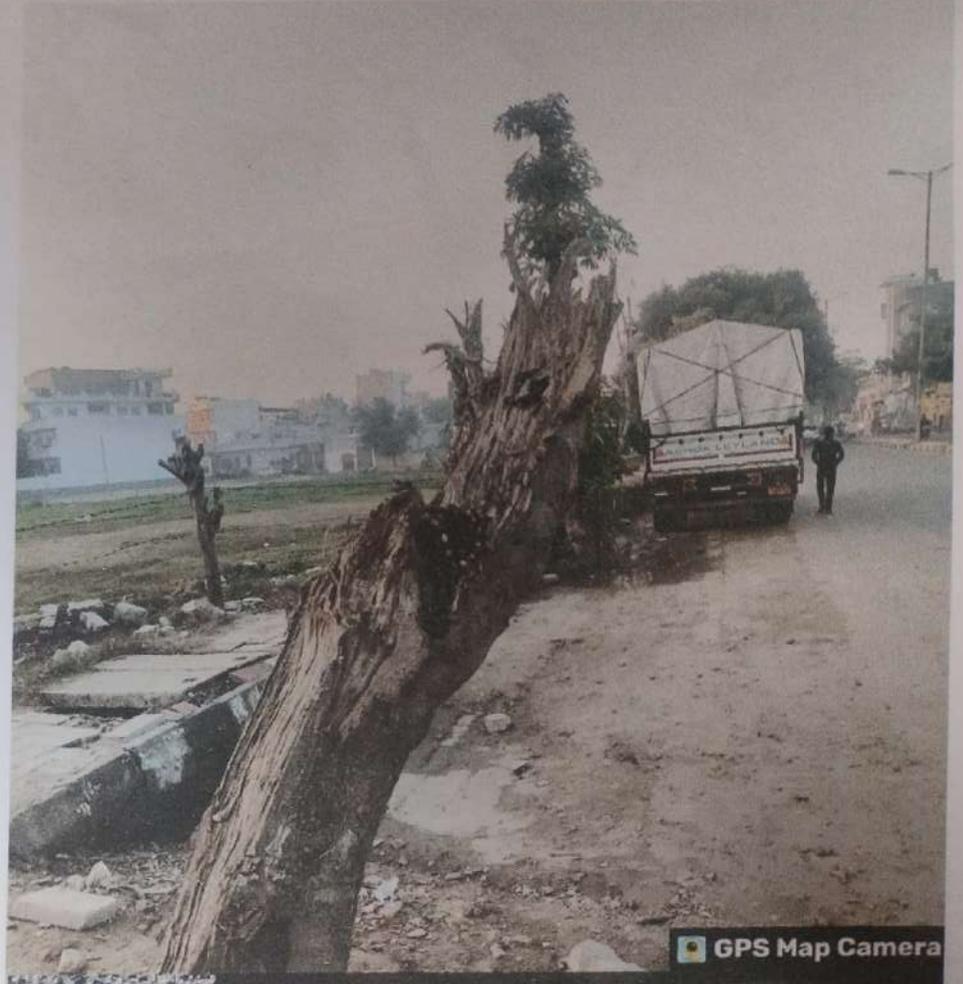
338



GPS Map Camera



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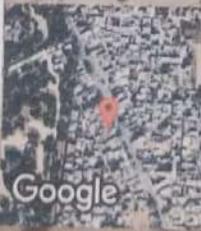
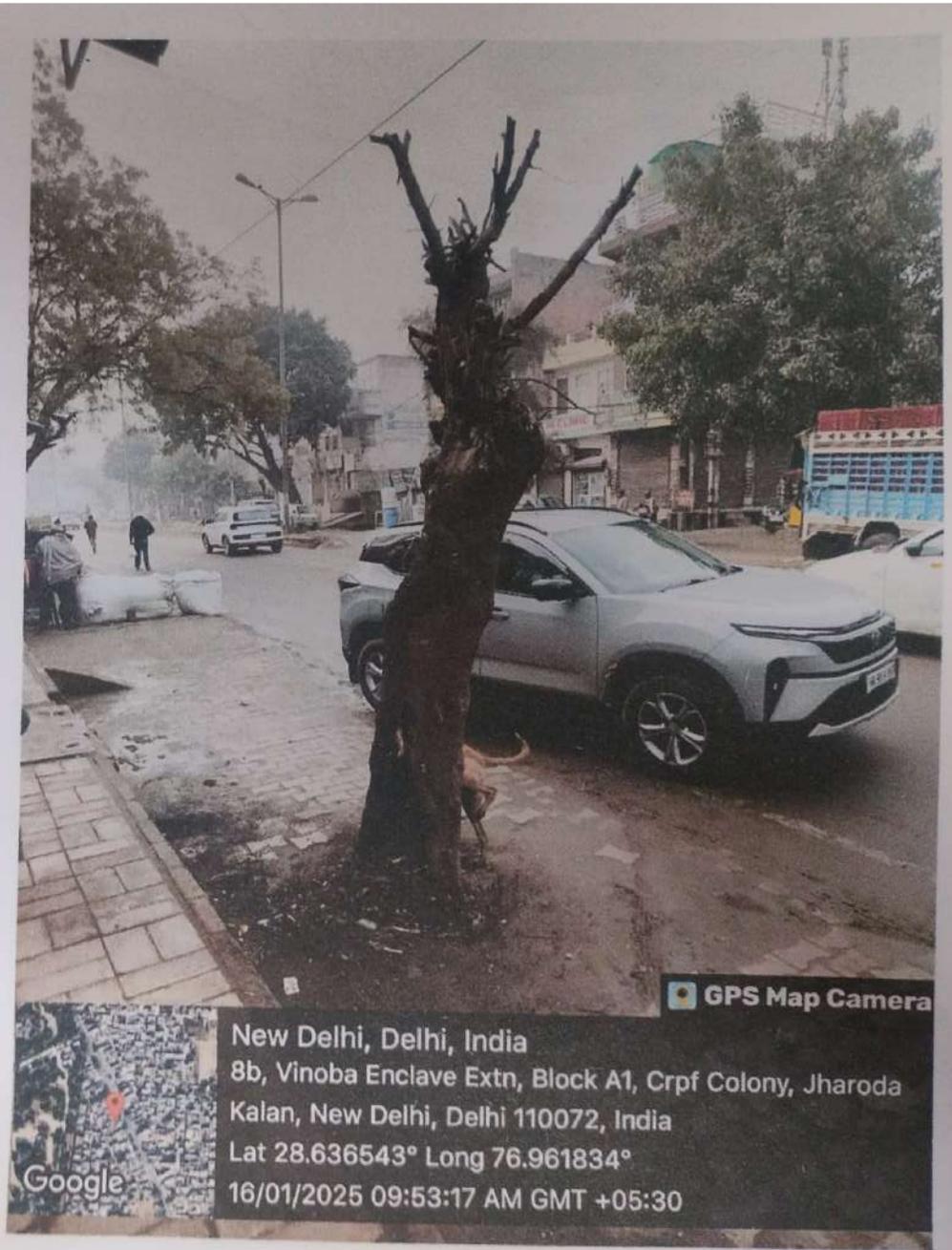


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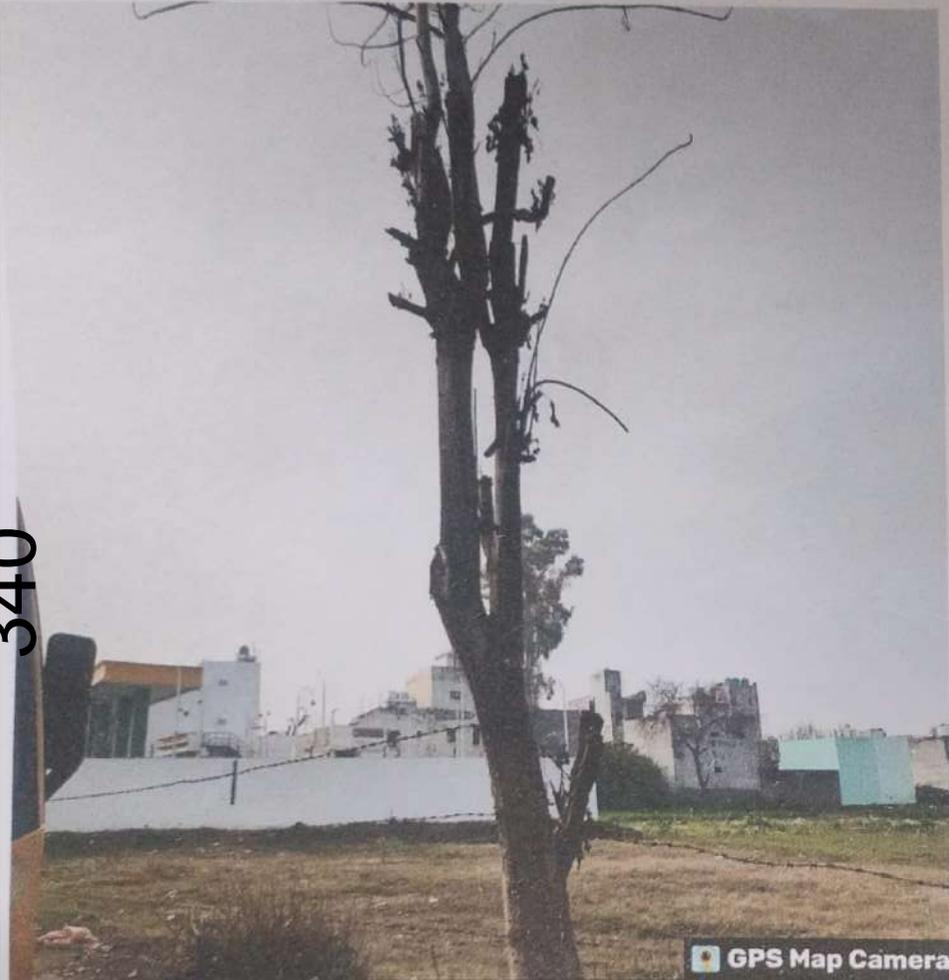


New Delhi, Delhi, India
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 Park Colony, Jharoda Kalan, New Delhi, Delhi 110043, India
 Lat 28.634278° Long 76.963234°
 14/01/2025 05:18:04 PM GMT +05:30

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340



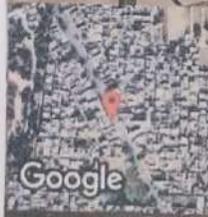
GPS Map Camera



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GPS Map Camera



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 Kalan, New Delhi, Delhi 110043, India
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New Delhi, Delhi, India 🇮🇳
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 Delhi 110072, India
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 215 m



Delhi, Delhi, India 🇮🇳
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 110072, India
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 214 m

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 633/2024

News Item titled "The curious case of Delhi's disappearing water bodies" appearing in The Hindu dated 25.04.2024

Vs

Municipal Corporation of Delhi

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03	Statement showing 20 Water Bodies developed by the Horticulture Department (Annexure-B)	5-6
04	Statement showing 02 Water Bodies under process of development. (Annexure-C)	7

NEW DELHI

DATED 25/09/2025

Through



PUJA KALRA

Standing Counsel MCD

38/5 EAST PATEL NAGAR

NEW DELHI

MOB:- 9312829323

EMAIL:pujakalra09@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 633/2024

**STATUS REPORT ON BEHALF OF HORTICULTURE
DEPARTMENT M.C.D.**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application has been registered suo-moto by this Hon'ble Tribunal on the basis of the news item published in The Hindu dated 25.04.2024 regarding the disappearance of water bodies in Delhi.
2. That it is submitted that, as per the record maintained by the office of corporation, 22 water bodies are under the management and control of Municipal Corporation of Delhi. (Annexure-A)
3. That out of the aforesaid 22 water bodies, 20 water bodies have already been developed/restored by the Municipal Corporation of Delhi. (Annexure-B).
4. That the remaining 02 water bodies are under process of development, and necessary action for their rejuvenation is being undertaken in a phased manner. (Annexure-C)

5. That there is no encroachment on the 22 water bodies which are under the management and control of Municipal Corporation of Delhi.
6. That the above factual position is placed before this Hon'ble Tribunal for its kind consideration and for appropriate orders.
7. That the Municipal Corporation of Delhi undertakes to file further updated status reports from time to time, as may be directed by this Hon'ble Tribunal.

PK Banerjee
(Pijush Kumar Banerjee)
Deputy Director (Horticulture)/HQ/MCD

New Delhi

Dated: 25/9/25

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Municipal Corporation of Delhi
Horticulture Department (HQ)

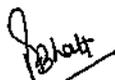
Sub:- Submission of Information regarding Water Bodies for High Level Committee Meeting constituted under the Chairpersonship of Hon'ble CM, GNCTD.

Rejuvenation of Water Bodies														
S.No. of Water Body	Water Body (WB) Name (If any)	Location of water bodies (Geo Tagged List)	District	Sub Division	Area of Water Body	Exists/Traceble (Yes/No)	Having Water or not (Yes/No)	Free/Encroached/Partially encroached	Status of Rejuvenation (Work Completed, under progress, Not Started)	Can it be developed as a Tourist spot, If yes, action taken so far	Whether Ground Truthing Completed	Owner of Water Body (Name of Department)	O & M activities of water Body, If Developed	Remarks
1	Ghaziपुर F/74(4)	77°19'14.17"E 28°38'6.18"N	East	Preet Vihar	3.57	Exists	No	Free	Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.South Zone	
2	Ghaziपुर	28°37'50.14" N 77°19'05.43"E	East	Preet Vihar	1.53	Exists	No	Free	Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.South Zone	
3	Mandawali Fazilpur	28°37'47.439" N 77°17'45.070" E	East	Preet Vihar	8.356	Exists	Yes	Free	Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.South Zone	
4	Jhilmil Tahirpur F/66 (1)	28.41.204 77.18.954	Shahdara	North East	1.86	Yes	Yes	Free	Work Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.North Zone	
5	Welcome Jheel, Shahdara	28.674305, 77.275984	Shahdara	North East	32	Yes	Yes	Free	Under Progress	No	No	Horticulture Department MCD	Horticulture Department Shah.North Zone	
6	Naini Lake	28.706701 77.19471	North Delhi	Model Town	6.48	Yes	Yes	Free	Not Started by Engineering Project	It is already Tourist Spot and DTTDC maintaining it with coordination of MCD	No	Horticulture Department MCD	Horticulture Department KPZ	
7	Narela (Opposite Mata Mansa Devi Mandir)	28.5117.203 77.542.682	North	North	NA	Yes	NA	NA	Completed	NO	NA	(Maintenance Department M-1 Narela Zone)	(Maintenance Department M-1 Narela Zone)	
8	Narela (Pana Paposian)	28.512.597 77.541.504	North	North	NA	NA	NA	NA	Completed	NO	NA	(Maintenance Department M-1 Narela Zone)	(Maintenance Department M-1 Narela Zone)	
9	Roshnara Bagh Lake (Kamla Nagar, Ward No. 78, W.No).	28.674099 77.197997	North	North	3.15	Exists	Yes	Free	Completed	No	NO	Horticulture Department MCD	Horticulture Department KPZ	
10	Aya Nagar	28.06440N 77.01390E	South Zone	South Zone	3.32	Yes	No	Free	NA	NA	-	Horticulture Department MCD	Maintenance Department, South Zone, MCD	
11	Jona Pur	28.2754.554 77.914.189	South	South Zone	3.39	Yes	No	Free	NA	NA	-	Horticulture Department MCD	Maintenance Department, South Zone, MCD	
12	Ambarhal F/03	28° 34' 27.167" N 77° 3' 7.817" E	South West	Ambarhal	0.556	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD	

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13	Najafgarh F/74	28° 36' 56.322" N 76° 58' 38.945" E	South West	Najafgarh	1.086	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
14	Najafgarh F/77	28° 36' 32.948" N 76° 59' 8.932" E	South West	Najafgarh	0.267	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
15	Palam F/02	28° 35' 10.640" N 77° 4' 20.946" E	South West	Palam	2.6956	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
16	Palam F/03	28° 35' 27.350" N 77° 4' 26.303" E	South West	Palam	1.752	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
17	Palam F/05	28° 35' 32.058" N 77° 4' 39.348" E	South West	Palam	3.812	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
18	Pochan Pur	28° 34.052' N, 77° 03.151' E	South West	Pochan Pur	0.682	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
19	Bagdola	28° 34' 23.394" N 77° 4' 14.592" E 28° 34.366' N 77° 04.255' E	New Delhi	Bagdola	1.605	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
20	Bagdola	28° 34.621' N 77° 04.492' E	New Delhi	Bagdola	0.602	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD
21	Masoodpur	28.052850N 77.015630E	South	South Zone	2	Yes	No	Free	NA	NA		Maintanance Department, MCD	Maintanance Departmen, South Zone, MCD
22	Bagdola	28.520082 N 77.077196 E	New Dalhi	Bagdola	0.464	Yes	No	Free	Completed	No	Yes	Maintanance Department, MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD


ADH/HQ-I


SOH/HQ-I


SOH/HQ-II

347

Municipal Corporation of Delhi Horticulture Department (HQ)

Sub:- Submission of Information regarding Water Bodies for High Level Committee Meeting constituted under the Chairpersonship of Hon'ble CM, GNCTD.

Rejuvenation of Water Bodies														
S.No. of Water Body	Water Body (WB) Name (if any)	Location of water bodies (Geo Tagged List)	District	Sub Division	Area of Water Body	Exists/Traceable (Yes/No)	Having Water or not (Yes/No)	Free/Encroached/Partially encroached	Status of Rejuvenation (Work Completed, under progress, Not Started)	Can it be developed as a Tourist spot, if yes, action taken so far	Whether Ground Truthing Completed	Owner of Water Body (Name of Department)	O & M activities of water Body, If Developed	Remarks
1	Ghaziपुर F/74(4)	77°19'14.17"E 28°30'6.18"N	East	Preet Vihar	3.57	Exists	No	Free	Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.South Zone	
2	Ghaziपुर	28°37'50.14" N 77°19'05.43"E	East	Preet Vihar	1.53	Exists	No	Free	Completed	No	Yes	Horticulture Department MCD	Horticulture Department Shah.South Zone	
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7	Roshnara Bagh Leke (Kamla Nagar, Ward No. 78, W.No).	28.674033 77.197937	North	North	3.15	Exists	Yes	Free	Completed	No	NO	Horticulture Department MCD	Horticulture Department KPZ	
8	Aya Nagar	28.08440N 77.01390E	South Zone	South Zone	3.32	Yes	No	Free	NA	NA	-	Horticulture Department MCD	Maintanance Department, South Zone, MCD	
9	Jona Pur	28.2754.554 77.914.183	South	South Zone	3.33	Yes	No	Free	NA	NA	-	Horticulture Department MCD	Maintanance Department, South Zone, MCD	
10	Ambarhal F/03	28° 94' 27.167" N 77° 3' 7.817" E	South West	Ambarhal	0.556	Yes	Yes	Free	Completed	No	Yes	Horticulture Department MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD	
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19	Masoodpur	26.052050N 77.015630E	South	South Zone	2	Yes	No	Free	NA	NA	.	Maintenance Department, MCD	Maintenance Department, South Zone, MCD
20	Bagdola	28.520082 N 77.077196 E	New Delhi	Bagdola	0.464	Yes	No	Free	Completed	No	Yes	Maintenance Department, MCD	HORTICULTURE DEPARTMENT NAJAFGARH ZONE MCD

ADH/HQ-II

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24.03.2025
SOH/HQ-I

ABD
SOH/HQ-II

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Horticulture Department (HQ)

Sub:- Submission of Information regarding Water Bodies for High Level Committee Meeting constituted under the Chairpersonship of Hon'ble CM, GNCTD.

Rejuvenation of Water Bodies

S.No. of Water Body	Water Body (WB) Name (If any)	Location of water bodies (Geo Tagged List)	District	Sub Division	Area of Water Body	Exists/Traceble (Yes/No)	Having Water or not (Yes/No)	Free/Encroached/partially encroached	Status of Rejuvenation (Work Completed, under progress, Not Started)	Can it be developed as a Tourist spot, if yes, action taken so far	Whether Ground Truthing Completed	Owner of Water Body (Name of Department)	O & M activities of water Body, if Developed	Remarks
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2	Naini Lake	28.706701 77.19471	North Delhi	Model Town	6.48	Yes	Yes	Free	Not Started by Engineering Project	It is already Tourist Spot and DTTDC maintaining it with coordination of MCD	No	Horticulture Department MCD	Horticulture Department KPZ	

ADH/HQ-II

P-1
24.09.25
SOH/HQ-I

A102
SOH/HQ-II

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**M.A. No. 671/2014
IN
ORIGINAL APPLICATION NO.94/2014**

Ravinder Yadav Vs. G.N.C.T.D & Ors.

**CORAM: HON'BLE MR. JUSTICE DR. P. JYOTHIMANI, JUDICIAL MEMBER
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER**

**Present: Applicant /Appellant : Mr. Ravinder Yadav
Respondent No. 1 :Ms. Savitri Pandey and Ms. Azma
Parveen, Advs.**

Date and Remarks	Orders of the Tribunal
<p>Item No. 71 March 20, 2015</p>	<p>We have heard the Applicant party in person as well as learned Counsel appearing for Respondents. As per the earlier direction of this Tribunal dated 18th March, 2015, the Commissioner of SDMC, Chief Engineer Incharge PWD incharge of Najafgarh, New Delhi area, Assistant Commissioner of Police of Najafgarh area and the SDM of the area are present before the Court.</p> <p>After hearing the Applicant party in person as well as Respondents, we are of the view that this matter requires certain directions to be passed for implementation.</p> <p>The issue involved in this case is regarding the illegal transporting, storing and selling of building material and unauthorized and illegal parking of trucks, tractors and tractor trolleys on the roads in the area at Krishna Vihar East and West on main Khaira Road, Najafgarh, Delhi.</p> <p>The applicant has explained in detail that it has</p>

been the habit of illegal traders in selling the building materials to dump the said materials in the private lands belonging to either agriculturist or otherwise and latter in the night or other times to bring them on the road and sell and, thereafter, the remaining parts dumped on the road which is the main cause of the pollution. It is also his case that adjacent to tar road which is also forming part of the road, illegal parking of vehicles is affecting place resulting in air and noise pollution. It is his further case that the trolleys and tractors which are expected to be used for agriculturist purposes are brought on the road. It is through these trolleys and tractors that the building materials are illegally taken out and that these activities should be totally banned and the trolleys and tractors which are unlicensed are causing a lot of air and noise pollution and with these averments the application has approached to this Tribunal for an appropriate relief. Even though PWD was not made a party, during the course of hearing, we have directed the PWD to be served and accordingly, the learned counsel has also properly represented. The reason for requesting PWD to appear before us was that the road is laid down by PWD and it was presumed that PWD should not only build the road but also maintain the same which includes keeping road free from unauthorized parking and dumping. However, the learned Counsel appearing for the PWD on the last occasion when he appeared has contended that PWD is entrusted with the work of constructing and maintaining the road in a proper condition and as and when certain repair or maintenance is required the same is undertaken. In so

far as it relates to the dumping of the building materials illegally on the road, the removal is not within their jurisdiction as long as the road is not damaged by any person including the tractor or any other vehicles and the PWD will not come into the picture at all. In those circumstances, we issued the above said direction requesting the above said officers to be present in the court. Today the Learned Counsel have unanimously made certain suggestions for the purpose of resolving the issue.

Admittedly the activity of illegal trading of the building materials are to be stopped especially when they take place on the road or any other place causing environmental hazard. Further, it is also admitted by all that illegal parking adjacent to the tar road which infact forms part of the road itself should also be prevented by an appropriate order. It is also discussed that in respect of the illegal storing of the building materials in private places, the SDMC has got every right to seal the premises, if the same is found to be illegal. It is also not in dispute that in respect of these sort of hazardous activities of causing nuisance on the road the quasi judicial authority, namely, SDM has already taken steps and an order has been passed. It is now informed that the matter is still pending with the SDM who is taking evidence. In such view of the matter as the quasi judicial authority is seized of the matter it is not for us to pass any order regarding the abatement of nuisance. It is for the authority, namely, SDM to pass any order under section 133 CrPC and in the manner known to law. However, we make it clear that even after the order is passed by SDM under

section 133, the executing Authority, namely, the Police shall take the order seriously and the same has to be implemented at any cost.

In such view of the matter we issue the following direction :

1. The Delhi Police shall ensure that parking on the road whether tar road or road adjacent to tar road is prohibited and in cases where anybody illegally parks vehicles in the said area, the Police shall take immediately take action in the manner known to law.
2. In cases where the Police as well as SDMC finds any person who is illegally dumping the building materials or any other waste materials on the road, Police as well as the SDMC shall immediately confiscate those vehicles whether they are tractors and trolley and appropriate and criminal action should be initiated in accordance with law.
3. The Police will confiscate the vehicles in accordance with the law.
4. In cases where it is found with material evidence that building materials which are illegally brought and dumped in a private land, it is the MCD to take appropriate action in the manner known to law. This means that the MCD shall give appropriate notice to the owner of premises concerned and after giving opportunity and being

satisfied, that illegal dumping has been done in an unauthorized manner, the premises shall be sealed and appropriate criminal action.

5. We make it clear that the PWD which is laid the road shall continue to maintain the road and for that as and when any of the officials of the PWD find that the building material are unauthorisely placed on the road, the PWD bring to the notice to the SDMC who shall take appropriate action in the manner known to law.

6. Nobody on the road or on the side of the road shall be allowed either by Police or SDMC to burn tiers or any other materials.

7. In cases where in an agricultural land non-agricultural products are dumped and the matter is taken to the notice of SDMC, the SDMC shall by following procedures established by law and pass appropriate orders and give suitable directions to the authorities concerned which shall be obeyed by the authorities including Police.

Since the Applicant appearing party in person is working as an Assistant Professor in a Government College had to take Compensatory Leave for conducting this case and we are informed that out of 14 days casual Leave so far as he has taken 6 days casual leave for the purpose of this case. We direct the SDMC to pay an amount of Rs. 3600/- two days salary

to the Applicant.

We direct all the above said direction are to be scrupulous follow by the authorities concern and in event of failure of authority in taking any action, it is also open to the Appellant to bring to the notice to this Tribunal to breach committed so as to enable the Tribunal to pass appropriate order with the above direction the Original Application No.94/2014 & M.A No. 671/2014 is disposed of.

.....,JM
(Dr. P. Jyothimani)

.....,EM
(B.S. Sajwan)



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South Delhi Municipal Corporation

Office of the Executive Engineer
Building Department, Najafgarh Zone
Room No. 121, 1st Floor Zonal Building
Near Dhansa Stand New Delhi- 43

F.No. : EE(R)/NGZ/16/ 25

Dated : 26/5/2016

Sub:- Regarding redressal of Complaint of Sh. Ravinder Yadav bearing No.201522303.

Sir,

With reference to PGMS complaint bearing No. 201522303 of Sh. Ravinder Yadav, in this regard, it is informed that South Delhi Municipal Corporation has sealed 17 properties on main khaira road on 18.05.2015. These properties were sealed on the basis of availability of owner / property number and for the dust stock running, in this regard a letter has already been sent to the police for watch and ward on the premises of stocks of the dust and they will look after.

Sh. Ravinder Yadav
12 West Krishana Vihar
Najafgarh, New Delhi


Asstt. Engineer (Bldg.)
Najafgarh Zone

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South Delhi Municipal Corporation
 Office of the Executive Engineer
 Building Department, Najafgarh Zone
 Room No. 121, 1st Floor Zonal Building
 Near Dhansa Stand New Delhi- 43

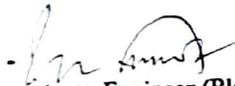
Dated : 06/08/2016

F.No. : EE(B)/NGZ/16/ SI

Subj: Regarding redressal of Complaint of Sh. Ravinder Yadav bearing No.20155707.

Sir,

With reference to PGMS complaint bearing No. 20155707 of Sh. Ravinder Yadav, in this regard, it is informed that South Delhi Municipal Corporation has sealed 17 properties on main khaira road on 18.05.2015. These properties were sealed on the basis of availability of owner / property number and for the dust stock running, in this regard a letter has already been sent to the police for watch and ward on the premises of stocks of the dust and they will look after.


 Asstt. Engineer (Bldg.)
 Najafgarh Zone


 Jr. Engineer(B)
 Najafgarh Zone

Sh. Ravinder Yadav
 12 West Krishana Vihar
 Najafgarh, New Delhi

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सत्यमेव जयते

 राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
 Government of NCT of Delhi

Public Grievance Monitoring System



Home

Grievance Status

* Enter Grievance Number

201522303

Mobile No.

9015367210

OR E-Mail ID.

Submit

Grievance No	201522303 	Date of Grievance	14/05/2015
Complainant Name	Ravinder Yadav	Contact Nos.	(LandLine),9015367210(Mobile)
Category	CM Janta Samwad ::		
Complainant Address	12 West Krishana Vihar Najafgarh		
E-Mail ID			
Grievance Details	no action on complaint no 20159487 DC South west and MCD south 20149476 environment and delhi police dated 4.2.14		
Grievance Site Address	12 West Krishana Vihar Najafgarh		

S.No.	Department	Locality	Action Taken	Status	Contact Details	Citizen Feedback
1	MCD SOUTH	NAJAFGARH	19/07/2016 it is stated that action against the shops being run for selling of building material is being taken as per relevant directions of the Court / NGT and as per Building Bye Laws. In this regard, letter is being sent separately by speed post to the complainant	Disposed	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdc@gmail.com	Not satisfied NS/ Complainant ne bataya hai ki unki shikayat par department ki taraf se koi kaarwi nahi ki gayi hai aur department ki taraf se koi call ya letter bhi receive nahi hua hai. :: caller9 : 03/11/2016 09:40:08
2	MCD SOUTH	NAJAFGARH	--	Forwarded After Re-Open	Sh. GYANESH BHARTI gro	-- :: -- :

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					commissioner- sdmc@mcd.gov.in	
3	MCD SOUTH	NAJAFGARH	07/06/2016 it is informed that South Delhi Municipal Corporation has sealed 17 properties on main khaira road on 18.05.2015. These properties were sealed on the basis of availability of owner / property number and for the dust stock running, in this regard a letter has already been sent to the police for watch and ward on the premises of stocks of the dust and they will look after. Moreover, the other part of the complaint does not pertain to the Building Department, Najafgarh Zone. In this regard, letter is being sent separately by speed post to the complainant	Forwarded	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdmc@gmail.com	Not satisfied NS because department ki or se koi karyawahi nahi ki gai court ke orders ko department maan nahi raha hai plus RTI ka jawabh bhi clear nahi de raha or naa hi department list provide kar raha hai kaha seal lagi hai or kaha nahi lagi hai :: caller5 : 07/06/2016 09:11:39
4	MCD SOUTH	NAJAFGARH	--	Forwarded After Re- Open	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :
5	MCD SOUTH	NAJAFGARH	27/05/2016 It is informed that South Delhi Municipal Corporation has sealed 17 properties on main khaira road on 18.05.2015. These properties were sealed on the basis of availability of owner / property number and for the dust stock running, in this regard a letter has already been sent to the	Forwarded	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdmc@gmail.com	Not satisfied NS/ Complainant ne bataya ki 10 may ki court ne NGT ko order diya tha karewahi karne ke liye aur complainant ne bataya ki department se aaye the officer check kar ke gaye hain par abhi tak koi action nahi liya gaya aur na hi koi call or letter receive hua hain jisse complainant not satisfied hain

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police for watch and ward on the premises of stocks of the dust and they will look after. In this regard, letter is being sent separately by speed post to the complainant

complainant ka kehna hain ki 2 saal ho gaye hain par action nahi liya jata hain jisse complainant not satisfied hain.
:: caller7 : 27/05/2016 10:13:38

6	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :
7	MCD NORTH	NAJAFGARH	--	Forwarded	Mr. SANJAY GOEL Commissioner 01123225401 commissioner- ndmc@mcd.gov.in	-- :: -- :
8	MCD NORTH	NAJAFGARH	--	Forwarded	DC ROHINI ZONE Deputy Commissioner, Rohini Zone, North DMC 27052101 dcrohinizne@gmail.com	-- :: -- :
9	MCD NORTH	NAJAFGARH	--	Forwarded	Mr. SANJAY GOEL Commissioner 01123225401 commissioner- ndmc@mcd.gov.in	-- :: -- :
10	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :

11	MCD SOUTH	NAJAFGARH	--	361 Forwarded	Sh. Awanish Kumar Dy. Commissioner 25934789 mcd@mcd.gov.in	-- :: -- :
12	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :
13	MCD NORTH	NAJAFGARH	--	Forwarded	Mr. SANJAY GOEL Commissioner 01123225401 commissioner- ndmc@mcd.gov.in	-- :: -- :
14	MCD NORTH	NAJAFGARH	--	Forwarded	DC ROHINI ZONE Deputy Commissioner, Rohini Zone, North DMC 27052101 dcrohinizne@gmail.com	-- :: -- :
15	MCD NORTH	NAJAFGARH	--	Forwarded	Mr. SANJAY GOEL Commissioner 01123225401 commissioner- ndmc@mcd.gov.in	-- :: -- :
16	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :
17	MCD SOUTH	NAJAFGARH	--	Forwarded	Pradeep Kumar D C Najafgarh	-- :: -- :

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				011-28014302 dcngzsdmc@gmail.com		
18	MCD SOUTH	NAJAFGARH	--	Forwarded After Re-Open	Sh. GYANESH BHARTI gro commissioner-sdmc@mcd.gov.in	-- :: -- :
19	MCD SOUTH	NAJAFGARH	22/04/2016 MCD has sealed 17 properties on main khaira road on 18.05.2015. These properties were sealed on the basis of availability of owner / property number and for the dust stock runing, in this regard a letter has already been sent to the police for watch and ward on the premises of stocks of the dust and they will look after. Further it is also informed that the intimation in this regard by post is also being sent to the applicant.	Forwarded	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdmc@gmail.com	Not satisfied Ns/ kyuki complainant ki shikayat par koi bhi karewahi nahi ki gai aur na koi call ya letter aaya hai department ki taraf se. complainant ka kehna hai ki abhi tak complaint par koi bhi action nahi liya gaya jisse complainant not satisfied hai. :: caller6 : 25/04/2016 10:56:56
20	MCD SOUTH	NAJAFGARH	--	Forwarded After Re-Open	Sh. GYANESH BHARTI gro commissioner-sdmc@mcd.gov.in	-- :: -- :
21	MCD SOUTH	NAJAFGARH	28/05/2015 The sealing action has been taken on 17 properties on 18.05.2015 & letter has been sent to SHO, Jaffarpur, Chhawla, Baba Haridas Nagar, for strict vigil on the properties which have been sealed	Forwarded	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdmc@gmail.com	Not satisfied N/S AS PER THE WORDS OF THE COMPLAINANT THE DEPARTMENT IS NOT TAKING ACTIONS IN RESPECT OF THE COMPLAINANT. INSTEAD THEY ARE GOING ROUND AND ROUND OF THE COMPLAINT. NO PROPER ACTION HAS BEEN

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TAKEN. :: caller3 : 19/06/2015
13:57:19

22	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro commissioner- sdmc@mcd.gov.in	-- :: -- :
23	DC SOUTH WEST	NAJAFGARH	--	Forwarded	Sh. Mekala Chaitanya Prasad DISTRICT MAGISTRATE 01125069484 dcswn@nic.in	-- :: -- :
24	MCD SOUTH	NAJAFGARH	27/05/2015 As per the report of concerned area A.E(B)/ NGZ, the sealing action has been taken on 17 properties on 18.05.2015 & letter has been sent to SHO, Jaffarpur, Chawla, Baba Haridas Nagar, for strict vigil on the properties which have been sealed	Forwarded	Pradeep Kumar D C Najafgarh 011-28014302 dcngzsdmc@gmail.com	Not satisfied NS BECAUSE THE DEPARTMENT TAKE ACTION REGARDING TO HIS CONCERN BUT AS PER COMPLAINANT THE DEPARTMENT STILL NOT WORKING :: caller5 : 19/06/2015 13:47:40
25	REVENUE DEPARTMENT	NAJAFGARH	--	Forwarded	Sh. Ashish Chandra Verma Principal Secretary REVENUE Cum Divisional Commiss 23914805 divcom@nic.in	-- :: -- :
26	MCD SOUTH	NAJAFGARH	--	Forwarded	Sh. GYANESH BHARTI gro	-- :: -- :

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commissioner-sdmc@mcd.gov.in

Enter/View Complainant's Remarks

Please do not use the special character(~, ` , !, \$, ^, *, {, }, [,], |, <, >, ", --) for entry
(Description may also be entered using any Unicode compliant Hindi font.)

Citizen Remarks	Upload Document	
<div data-bbox="123 351 1288 526" style="border: 1px solid #ccc; height: 110px;"></div> <p data-bbox="1108 526 1288 550" style="text-align: right;">250 characters left.</p>	<div data-bbox="1444 454 1579 486" style="border: 1px solid #ccc; padding: 2px;">Choose file</div> No file chosen	<div data-bbox="1915 454 2016 486" style="border: 1px solid #ccc; padding: 2px;">Submit</div> <div data-bbox="2027 454 2116 486" style="border: 1px solid #ccc; padding: 2px;">Cancel</div>

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Misc Case no. 22264/20
Ravinder Yadav v SHO
PS: BHD Nagar

15.09.2020

Fresh e-case u/s 156(3) r/w 200 CrPC received from FC via email. It be checked and registered.

Proceedings conducted on CISCO WebEx Meetings (video conferencing).

Present: Complainant in person
EO/SI Naresh Kumar

Heard. Considered.

Complainant submits that hundreds of building material suppliers were doing illegal business at Khaira Road, Najafgarh for more than last 20 years and the SDMC did not take any action against them. He states that many people lost their lives on account of road accidents near these suppliers and accordingly he approached the National Green Tribunal for relief. He states that SDMC filed false affidavits before the NGT claiming that they had taken action against all the builders whereas they had taken action only against 26 properties. He states that civil revision was filed by the building material mafia and again the SDMC provided false and misleading information before Ld Additional Sessions Judge. It is stated that an RTI was filed in this regard but the PIO did not give any reply. He submits that again the Executive Engineer, Building Department namely Mr Ajay Gautam and his Junior Engineer prepared forged/false action taken reports before CIC. He further states that a penalty was also imposed on Mr Ajay Gautam by the CIC but the penalty has not been paid till date.

Complainant was asked as to how the jurisdiction of PS BHD Nagar is made in this case, to which he replied that the illegal building material suppliers are situated within the jurisdiction of PS BHD nagar and the SDMC office also falls within the jurisdiction of PS BHD Nagar. In the complaint, the complainant has mentioned "that the applicant and non-applicant both are in the territorial jurisdiction of this Hon'ble court, hence this Hon'ble Court has each and every jurisdiction..."

Complainant has been explained that there is a difference between 'where the offence has taken place' and 'where the investigation might be conducted'. Jurisdiction of the Court is determined by the place where offence or part of offence takes place. On the other hand, investigation of the case maybe conducted at any place in India.

The offences which the complainant has complained of are Section 217/218/219 of IPC and the same have taken place where such false reports or affidavits have been filed and not where the building material suppliers or SDMC office are situated.

Since the complainant is not represented by any advocate, he is asked if he would want to consult an advocate in this case before this Court passes the order. Complainant submits that he has been contesting cases in all forums by himself and he does not want legal assistance.

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He submits that the Court may pass the order.

Accordingly, it is ordered that the present complaint case cannot be entertained by this Court on account of jurisdiction.

Complaint case is dismissed. Complainant may pursue his legal remedies in property jurisdiction as per law.

Complainant is directed to file the complete original case (hard copy) with all annexures in the Court within 15 days from today. Similarly EO/SHO shall file complete original report in the Court.

A digitally signed copy of the order be sent via email to the applicant. Another digitally signed copy of this order along with e-copy of the case be forwarded to the SHO for necessary compliance.

(Richa Gusain Solanki)
MM07/Dwarka Courts
15.09.2020



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14662/2023

RAVINDER YADAV

.....Petitioner

Through: Petitioner In Person

versus

PUBLIC INFORMATION OFFICER & ORS.

.....Respondent

Through: Mr. Amit Singh Chauhan, Ms. Kshitij Singh, Mr. Udit Chauhan, Advs. for MCD/R2

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

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26.09.2025

1. The present petition has been filed in relation to an RTI Application submitted on 15.12.2021, to the Assistant Commissioner, MCD, Najafgarh Zone/respondent no. 1, concerning the list of 87 vegetable and fruit wholesalers/vendors on the road Jharoda Stand, Najafgarh to parking of Anaj Mandi, Najafgarh.
2. It is the case of the petitioner that it is on the basis of the said application to the Assistant Commissioner, MCD, Najafgarh that the order dated 10.04.2020 (annexed as Annexure P-1 to the present petition) was issued by the concerned SDM/respondent no. 3. However, in the status report filed on behalf of the Assistant Commissioner, Najafgarh, it has been stated that the relevant record reflecting any correspondence by SDM is not available.
3. Issue court notice to SDM, Najafgarh for the next date of hearing, through all permissible modes, including electronically.
4. Let reply be filed within a period of three weeks from today.



Rejoinder thereto, if any, be filed within a period of two weeks, thereafter.

5. The SDM, Najafgarh is directed to join the proceedings virtually on the next date of hearing.

6. Let the relevant records, *inter-alia* any communication that may have been addressed by the MCD to the SDM, Najafgarh, on the basis of which the order dated 10.04.2020 was issued, be also produced for perusal of this Court on the next date of hearing.

7. List on 14.01.2026.

SACHIN DATTA, J

SEPTEMBER 26, 2025/uk

Copy of rejoinder dated-09.12.2025 filed in OA-05/2025 case titled, Kartar Singh and another Vs. Govt. of NCT of Delhi and others

1 message

Ravinder Yadav <kosliaravi@gmail.com>

Tue, Dec 9, 2025 at 3:23 PM

To: senv@nic.in, ceodpgsenv.delhi@nic.in, csdelhi@nic.in, CLO PS <clomcdhq@gmail.com>, vcdda <vcdda@dda.org.in>, cmd@dtc.nic.in, pstolg.delhi@nic.in, pccf-gnctd@delhi.gov.in, mohd afzal <miaconstco@gmail.com>, mdmetro@dmrc.org.in, dcs@nic.in, deeksha.kakar@scladi.com, cauveri@birbalchambers.com, jmalawoffices@gmail.com, work.samarthchowdhary@gmail.com, asrao2007@rediffmail.com

1. Govt. of NCT of Delhi, through its Principal Secretary

Delhi Parks and Gardens Society

Department of Environment and Forest

Govt. of National Capital Territory of Delhi

Room No.602, Level-6, C-Wing, Delhi Secretariat, I.P Estate New Delhi-110002

Email:-senv@nic.in, ceodpgsenv.delhi@nic.in

2. Chief Secretary,

GNCTD of Delhi, Delhi Secretariat, I. P. Estate, New Delhi-110002, Email:-csdelhi@nic.in

3. Commissioner,

Municipal Corporation of Delhi,

Dr. S.P.M. Civic Centre, Minto Road, SKD Basti, Press Enclave, Ajmeri Gate, New Delhi-110002. Email:-clomcdhq@gmail.com

4. Vice Chairman,

Delhi Development Authority

Vikas Sadan, INA, New Delhi-110023.

Email Id: vcdda@dda.gov.in

5. Managing Director,

Delhi Transport Corporation (HQ)

Government of National Capital Territory of Delhi

I.P. Estate: New Delhi-110002 Email:-cmd@dtc.nic.in

6. Principal Secretary,

Lt. Governor of Delhi, Raj Niwas Marg & Rajpur Road Delhi-110054, Email:-pstolg.delhi@nic.in

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7. Principal Chief Conservator of Forests,
Department of Forests and Wildlife,
Government of National Capital Territory of Delhi,
A-Block, 2nd Floor, Vikas Bhawan, I.P. Estate,
New Delhi-110002. Email:- pccf-gnctd@delhi.gov.in

8. M/s MIA Construction Pvt. Ltd.
A-31, Gaurav Apartments, Patpargani, Delhi-110092
Email: miaconstco@gmail.com

9. Managing Director,
Delhi Metro Rail Corporation Ltd.
Metro Bhawan, Fire Brigade Lane,
Barakhamba Road, New Delhi – 110001
[Email:-mdmetro@dmrc.org.in](mailto:mdmetro@dmrc.org.in)

10. District Magistrate,
South-West, Old Terminal Tax building,
Kapashera, New Delhi-110037 Email:-dcsw@nic.in

Sirs/Madam,

Please find the copy of rejoinder affidavit dated-09.12.2025 filed in OA-05/2025 before NGT, Principal bench.

Applicant No.-2

Ravinder Yadav

12, West Krishana vihar, Najafgarh

New Delhi-11043

Phone-9015367210

[Email-kosliaravi@gmail.com](mailto:kosliaravi@gmail.com)